



**RESERVE BANK OF INDIA**  
**Foreign Exchange Department**  
**Central Office**  
**Mumbai - 400 001**

**RBI/2014-15/ 266**  
**A.P. (DIR Series) Circular No.36**

**October 16, 2014**

To  
All Category - I Authorised Dealer Banks

Madam / Sir,

**Foreign Exchange Management Act, 1999 (FEMA)**  
**Foreign Exchange (Compounding Proceedings) Rules, 2000 (the Rules) -**  
**Compounding of Contraventions under FEMA, 1999**

Attention of all the Authorised Dealer Category - I (AD Category - I) banks and their constituents is invited to [A.P. \(DIR Series\) Circular no. 117 dated April 4, 2014](#) and the Foreign Exchange (Compounding Proceedings) Rules, 2000 notified by the Government of India vide G.S.R.No.383 (E) dated 3rd May 2000, as amended from time to time regarding delegation of powers to the Regional Offices of the Reserve Bank of India to compound the contraventions of FEMA.

2. In partial modification thereof, it has been decided to delegate further powers to Regional Offices as under:

<b>Sr. No.</b>	<b>FEMA Regulation</b>	<b>Brief Description of Contravention</b>
1	Regulation 10 A (b)(i) read with paragraph 10 of Schedule I to <a href="#">FEMA 20/2000-RB dated May 3, 2000</a>	Delay in submission of form FC-TRS on transfer of shares from Resident to Non-Resident.
2	Regulation 10 B(2) read with paragraph 10 of Schedule I to FEMA 20/2000-RB dated May 3, 2000	Delay in submission of form FC-TRS on transfer of shares from Non-Resident to Resident.
3	Regulation 4 of FEMA 20/2000-RB dated May 3, 2000	Taking on record transfer of shares by investee company, in the absence of certified form FC-TRS.

3. The work of three divisions of Foreign Investment Division (FID) viz. Liaison/ Branch/ Project office(LO/ BO/ PO) division, Non Resident Foreign Account Division (NRFAD) and Immovable Property (IP) Division has been transferred to FED, CO Cell, Reserve Bank of India, 6, Sansad Marg, New Delhi- 110001 with effect from July 15, 2014. Accordingly, the officers attached to the FED, CO Cell, New Delhi office are now authorised to compound the contraventions as under:

<b>Sr. No.</b>	<b>FEMA Notification</b>	<b>Brief Description of Contravention</b>
1	<a href="#">FEMA 7/2000-RB, dated 3-5-2000</a>	Contraventions relating to acquisition and transfer of immovable property outside India
2	<a href="#">FEMA 21/2000-RB, dated 3-5-2000</a>	Contraventions relating to acquisition and transfer of immovable property in India
3	<a href="#">FEMA 22/2000-RB, dated 3-5-2000</a>	Contraventions relating to establishment in India of Branch office ,Liaison Office or project office
4	<a href="#">FEMA 5/2000-RB, dated 3-5-2000</a>	Contraventions falling under Foreign Exchange Management (Deposit) Regulations , 2000

4. The powers to compound the contraventions at Paragraph 2 and Paragraph 3 above have been delegated to all Regional Offices (except Kochi and Panaji) and FED, CO Cell, New Delhi respectively without any limit on the amount of contravention. Kochi and Panaji Regional offices can compound the above contraventions for amount of contravention below Rupees one hundred lakh (Rs.1,00,00,000/-). The contraventions of Rupees one hundred lakh (Rs.1,00,00,000/-) or more under the jurisdiction of Panaji and Kochi Regional Offices and all other contraventions of FEMA will continue to be compounded at Cell for Effective Implementation of FEMA (CEFA), Mumbai, as hitherto.

5. Accordingly, applications for compounding the above contraventions as at Paragraph 2 and Paragraph 3 above, up to the amount of contravention stated therein may be submitted by the concerned entities to the respective Regional Offices under whose jurisdiction they fall or to FED, CO Cell, New Delhi respectively. For **all other** contraventions, applications may continue to be submitted to CEFA, Foreign Exchange Department, 5<sup>th</sup> floor, Amar Building, Sir P.M.Road, Fort, Mumbai 400001.
6. The above modifications will come into force with immediate effect. All other instructions on compounding shall remain unchanged.
7. Authorised Dealers may bring the contents of this circular to the notice of their constituents and customers concerned.
  
8. The directions contained in this circular have been issued under sections 10 (4) and 11 (1) of the Foreign Exchange Management Act, 1999 (42 of 1999).

Yours faithfully,

**(B. P. Kanungo)**  
**Principal Chief General Manager**